

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 15**  
**(IB)-734(PB)/2022**

**IN THE MATTER OF:**

Punjab National Bank

.... Petitioner/Applicant

v.

Pelican Grand Motels Private Limited

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : None appeared

**ORDER**

**IA-526/2024**

There is no appearance on behalf of the RP. In the wake, the hearing is deferred to **13.05.2024** for a physical hearing.

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**